

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO.2358
TO BE ANSWERED ON 01.08.2016**

Transfer of Children of Estranged Parents

2358. DR. KIRIT SOMAIYA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has formulated any facilitative guidelines for transfer of schools/school leaving certificate for children of estranged parents;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has received any representation from people's representative or reference from the Ministry of Home Affairs to issue such guidelines and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (c): As far as the schools affiliated with the Central Board of Secondary Education (CBSE) are concerned, CBSE Examination Byelaws empower the affiliated schools to issue Transfer/School Leaving Certificates to students including children of estranged parents. There are no separate guidelines for children of estranged parents for issue of Transfer/School Leaving Certificates. CBSE has not received any representation from people's representative or any reference from the Ministry of Home Affairs, in this regard. Education being a subject in the Concurrent List of the Constitution and majority of the Schools being under the administrative control of the State Governments, it is for the respective State Governments to take appropriate action in this regard in respects of State Govt. Schools.
